Office of the Secretary (Revenue)/

Member Secretary (SEC & SDMA)

**Government of Goa** 

Secretariat, Porvorim-Goa 403 521

No. 1/5/29/2020-RD

Dated: 19/09/2021

ORDER

WHEREAS, a number of COVID-19 cases are being reported in Goa and

other parts of the country, and the situation might further aggravate if public

gatherings and active interactions is permitted;

WHEREAS, in order to contain the spread of the said pandemic, certain

measures were undertaken and restrictions were imposed;

WHEREAS, considering the prevailing situation, certain restrictions and

measures are required to be continued to prevent the further spread of the

disease;

AND WHEREAS the State Government is satisfied that the State of Goa is

still faces threat of the spread of COVID-19 virus, and therefore to take certain

emergency measures to prevent and contain the spread of virus, the

Government in exercise of the powers conferred under Section 2 of the

Epidemic Diseases Act, 1897, read with all other enabling provisions of the

Disaster Management Act, 2005, it is expedient to enforce the certain

measures throughout the State till further order.

Now, therefore, in exercise of the powers conferred under Section 2 of the

Epidemic Diseases Act, 1897 and the powers, conferred under the Disaster

management Act, 2005, the undersigned has been directed to convey that the following activities/establishment/facilities/events shall be restricted, till further order:

- 1. Casinos may operate with upto 50 % of its capacity, subject to adherence to all Covid safety protocols, including use of masks, sanitisers, thermal screening etc. However, entry shall be permitted for the asymptomatic guests or staff who:
  - are fully vaccinated and possessing a vaccination certificate of both doses of Covid-19 vaccine issued through CoWIN portal, provided 15 days have elapsed since administration of the second dose of such vaccine,

or

- ii. possess RT-PCR negative reports for the test conducted not prior to 72 hours from the time of entry,
- 2. Spa/massage parlours may open subject to adherence to all Covid safety protocols, including use of masks, sanitisers, thermal screening etc. However, entry shall be permitted for the asymptomatic guests or staff who:
  - are fully vaccinated and possessing a vaccination certificate of both doses of Covid-19 vaccine issued through CoWIN portal, provided 15 days have elapsed since administration of the second dose of such vaccine,

or

- ii. possess RT-PCR negative reports for the test conducted not prior to 72 hours from the time of entry,
- 3. auditoriums/community halls or similar places beyond 50% of the seating capacity,

- river cruises/waterparks/entertainment parks beyond 50% of the seating capacity,
- 5. cinema halls beyond 50% of the seating capacity,
- 6. schools to open subject to the separate SOPs to be issued in this behalf by the Education department.

## 7. Inter-state movement for persons except

- Asymptomatic persons who are fully vaccinated possessing a vaccination certificate of both doses of COVID-19 vaccine issued through the COWIN portal, provided 15 days have elapsed since the administration of the said vaccine.
- 2. persons entering in Goa for medical emergencies on production of proof therefore,
- 3. two drivers and one helper per goods vehicle. However, the Police or the other authorities will have to scan such persons with the thermal guns to see whether they display any symptoms and if they display any symptoms then the Police or the other authorities should deny access to such persons within the State of Goa.
- 4. for those carrying Covid negative test report for a test done a maximum of 72 hours prior to entering in Goa. Further, in case of a person coming from Kerala entry will be allowed with negative RT-PCR report and subject to the following additional conditions:
  - i. the students/employees coming from Kerala shall be subjected to Institutional Quarantine of 5 days. The arrangements for the quarantine for the students will be done by the Administrators/Principals of the educational

institutions. For employees, it shall be done by respective offices/companies/firms respectively. At the end of 5 days, they shall be tested by RT-PCR.

- ii. Arrivals from Kerala other than students and employees should produce the RT- PCR negative Test report and should be in Home Quarantine for 5 days.
- iii. Exemptions from Quarantine are as follows:
  - Constitutional functionaries, health care professionals and their spouses.
  - Children below 2 years.
  - In dire emergency situations (death in the family, medical treatment etc.)
  - Short term travelers (within 3 days )
  - Passengers in transit from and to Kerala via any mode of transport,

Any person contravening this order shall be punishable under Section 188 of the Indian Penal Code and Section 51 to 60 of the Disaster Management Act, 2005.

Issued with the approval of the Competent Authority.

(Sanjay Kumar)

Secretary (Revenue)

**Member Secretary (SEC/SDMA)** 

## To,

- 1. All Secretaries, Government of Goa,
- 2. Collector/Chairperson (DDMA), North-Goa,
- 3. Collector/Chairperson (DDMA), South-Goa,
- 4. All HoDs, Government of Goa.

## Copy to:

- 1. The Secretary, to Hon'ble CM, Secretariat, Porvorim Goa
- 2. The Additional Secretary to Chief Secretary, Secretariat, Porvorim Goa
- 3. The Director, Information and Publicity for further necessary action.